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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ CS(COMM) 918/2025

MR. ARJAN DUGAL & ANR.Plaintiffs

Through: Mr. Chander M. Lall, Mr. Devanshu
Khanna, Ms. Harsshita Pothiraj, Mr.
Partheshwar Singh and Ms. Annanya
Mehen, Advocates.

Versus

MR. SHUBHAM GANDHI & ANR.Defendants

Through: None.

CORAM:

HON'BLE MR. JUSTICE TEJAS KARIA

ORDER

% **29.08.2025**

IA No.21337/2025 (for exemption)

1. Exemption is allowed, subject to all just exceptions.
2. The Application stands disposed of.

I.A. No.21338/2025 (Exemption from pre-institution Mediation)

3. This is an Application filed by the Plaintiffs seeking exemption from instituting pre-litigation Mediation under Section 12A of the CC Act.
4. As the present matter contemplates urgent interim relief, in light of the judgment of the Supreme Court in *Yamini Manohar v. T.K.D. Krithi*, 2023 SCC OnLine SC 1382, exemption from the requirement of pre-institution Mediation is granted.
5. The Application stands disposed of.

IA No.21339/2025 (O-XI R-1(4) of the Code of Civil Procedure, 1908)

6. The present Application has been filed on behalf of the Plaintiffs under Order XI Rule 1(4) of the Code of Civil Procedure, 1908 ("CPC") as applicable to Commercial Suits under the Commercial Courts Act, 2015



(“CC Act”) seeking leave to place on record additional documents.

7. The Plaintiffs are permitted to file additional documents in accordance with the provisions of the CC Act and the Delhi High Court (Original Side) Rules, 2018.

8. Accordingly, the Application stands disposed of.

I.A. No.21340/2025 (Exemption from advance service to the Defendants)

9. This is an Application filed by the Plaintiffs under Section 151 of the CPC seeking exemption from advance service to the Defendants.

10. The learned Senior Counsel for the Plaintiffs submitted that there is a real and imminent likelihood that the Defendants may take immediate steps to dispose of, conceal or suppress its infringing business operations and digital footprints bearing the deceptively similar Trade Mark.

11. In view of the fact that the Plaintiffs have sought an urgent an *ex-parte ad-interim* injunction along with the appointment of the Local Commissioner, the exemption from advance service to the Defendants is granted.

12. The Application is disposed of.

I.A. No.21341/2025 (for permission to file documents in sealed cover)

13. This is an Application filed by the Plaintiffs under Section 151 of the CPC seeking leave to file certain documents in a sealed cover.

14. The Plaintiffs seeks to file their Confidential Client Database along with supporting affidavit in a sealed cover, which is stated to be commercially sensitive data. Accordingly, the Plaintiffs are at liberty to furnish the Confidential Client Database along with supporting affidavit in the instant Application, in a sealed cover, within two weeks from today.

15. The Application stands disposed of.



I.A. No21342/2025 (Extension of time to file Court Fees)

16. The present Application has been filed by the Plaintiffs under Section 149 read with Section 151 of the CPC, seeking exemption from payment of Court Fees at the time of the filing of the Suit.

17. Considering the submissions made in the present Application, time of two weeks is granted to file the Court Fees.

18. The Application stands disposed of.

CS(COMM) 918/2025

19. Let the Plaint be registered as a Suit.

20. Issue Summons. Let the Summons be served to the Defendants through all permissible modes upon filing of the Process Fee.

21. The Summons shall state that the Written Statement(s) shall be filed by the Defendants within 30 days from the date of the receipt of Summons. Along with the Written Statement(s), the Defendants shall also file an Affidavit of Admission / Denial of the documents of the Plaintiffs, without which the Written Statement(s) shall not be taken on record.

22. Liberty is granted to the Plaintiffs to file Replication(s), if any, within 30 days from the receipt of the Written Statement(s). Along with the Replication(s) filed by the Plaintiffs, an Affidavit of Admission / Denial of the documents of Defendants be filed by the Plaintiffs, without which the Replication(s) shall not be taken on record.

23. In case any Party is placing reliance on a document, which is not in their power and possession, its details and source shall be mentioned in the list of reliance, which shall also be filed with the pleadings.

24. If any of the Parties wish to seek inspection of any documents, the same shall be sought and given within the prescribed timelines.



25. List before the Joint Registrar on 28.10.2025 for completion of service and pleadings.

I.A. No.21335/2025 (U/O XXXIX Rule 1 & 2 of CPC)

26. Issue Notice. Let Notice be served through all permissible modes upon filing of the Process Fees.

27. The present Suit has been filed for restraining infringement of Copyright / Trade Dress / original Artistic Work vested in the designer garments of the Plaintiffs, passing off, breach of contract, misappropriation of Trade Secrets and Customer Data, unfair competition, breach of confidence, and unjust enrichment, along with rendition of accounts, damages and delivery up.

28. The learned Senior Counsel for the Plaintiffs submitted that the Plaintiff No.1 established his eponymous designer label, 'ARJAN DUGAL', in the year 2014 and has, since its launch, been engaged in the business of designer, made-to-measure menswear garments. Plaintiff No. 1 was the sole proprietor of "Arjan Dugal - A Unit of Harlequin", which has since been converted into a Limited Liability Partnership and is Plaintiff No. 2 in the present Suit. In the course of conducting his business, Plaintiff No. 1 coined, created, and adopted various Intellectual Properties, including but not limited to, various Trade Marks, Domain Names, Copyrights, proprietary databases, and confidential business sensitive information. Over the past eleven years, Plaintiff No. 1, under the label 'Arjan Dugal', has built a well-known and reputed brand within the Indian fashion industry.

29. The learned Senior Counsel for the Plaintiffs submitted that Plaintiff No. 1 is presently engaged in the business of creating and selling menswear for the modern style-conscious man by adopting a fresh take on classic



Indian wear. Plaintiff No. 1 has, over the past decade, redefined the term ‘ethnic’ by bringing together a range of 'neo-menswear' silhouettes with classical Indian treatments, fabrics and designs and adapting them to the modern style-conscious man. Plaintiff No. 1 presents a unique blend of modern cuts and contemporary silhouettes with understated minimalism and edginess in rich hues and quirky prints ideal for all-day festivities.

30. The learned Senior Counsel for the Plaintiffs submitted that Defendant No. 1, Mr. Shubham Gandhi, was employed by the Plaintiffs from 22.04.2019 to 24.06.2024 in the capacity of Merchandiser and Fashion Consultant at the Plaintiffs' Flagship Store in Friend's Colony East, New Delhi. During the course of his employment, Defendant No. 1 was granted access to the Plaintiffs' proprietary and confidential materials, including but not limited to original Copyrights, Designs, garment construction methodologies, confidential design techniques, Trade Secrets, proprietary collections and the methods of their creation as well as sensitive client information under strict confidentiality. At the time of Defendant No. 1's resignation from Plaintiff No. 2, the Plaintiffs' Client Database comprised approximately 6,000 clients that the Plaintiff No. 1 had built after investing years of hard work and resources. Further, Defendant No. 1, after his exit from the Plaintiff No. 2, has unauthorisedly accessed and approached the Plaintiffs' entire Client Database, thereby misappropriating the same without the Plaintiffs' knowledge or consent.

31. The learned Senior Counsel for the Plaintiffs submitted that following his departure, Defendant No. 1 commenced a competing designer menswear business under the brand name 'So.Man'. In doing so, he has unlawfully used the Plaintiffs' proprietary Artistic Work, identical garment construction



techniques, design detailing and confidential business databases as a spring board to jumpstart his own venture. By misappropriating these assets, Defendant No. 1 is not only encroaching upon the Plaintiffs' business, but is also attempting to build his reputation by exploiting the Plaintiffs' goodwill and established market presence, thereby causing significant harm to their commercial interests.

32. The learned Senior Counsel for the Plaintiffs submitted that Defendant No. 2 is the wife of Defendant No. 1 and a co-founder of the label 'So.Man.' Defendant No. 2 was previously employed as a Retail Merchandiser with Plaintiff No. 1's womenswear label, being "Simar Dugal," for a period of three years, from 12.10.2021 to 28.12.2024. Defendant No. 2 had access to the Plaintiffs' proprietary Artistic Works and garment construction techniques, as both labels operated from the same premises and under the same creative direction.

33. The learned Senior Counsel for the Plaintiffs submitted that the Defendant No. 1 left the Plaintiffs' employment on 24.06.2024. It is respectfully submitted that at the time of Defendant No. 1's cessation of employment with the Plaintiffs, Defendant No. 1 did not disclose to the Plaintiffs his intention to launch a menswear clothing brand. Upon subsequently learning of Defendant No. 1's plans, Plaintiff No. 1, acting in good faith and with the intent of supporting his former employee, allowed Defendant No. 1 to reach out to a limited number of clients with whom Defendant No. 1 had built a relationship during his tenure with the Plaintiffs. Notably, Plaintiff No. 1 expressly requested that Defendant No. 1 provide a list of such clients for his review and approval. However, no such list was ever furnished.



34. The learned Senior Counsel for the Plaintiffs submitted that the Plaintiffs first gained knowledge of the acts of the Defendants on 21.12.2024, when several loyal clients of the Plaintiffs independently reached out to express concern at the striking similarity of the Defendants' garments (“**Infringing Garments**”) with those of the Plaintiffs' and the resulting confusion that is being caused amongst the Plaintiffs' clientele. Subsequently, in January 2025, Plaintiff No. 1 reached out to Defendant No. 1 and made it expressly clear that the Defendants cannot reach out to any of the Plaintiffs' clients and that the Defendants ought to respect the working relationship that they had shared with the Plaintiffs. At that time, Defendant No. 1 agreed and stated that he will respect boundaries and not reach out to any further clients. However, in July 2025, Plaintiff No. 1 was made aware that Defendant No. 1 is continuing to reach out to the Plaintiffs' Client Database and is making menswear garments that are deceptively similar to the Plaintiffs' own Artistic Work and Trade Dress. Such Infringing Garments are being actively marketed and promoted via the Defendants' Instagram and Facebook pages, WhatsApp callouts to the Plaintiffs' Clients, and third party websites.

35. The learned Senior Counsel for the Plaintiffs submitted that the Defendants have seemingly launched a label operating under the name 'So.Man,' of which the Defendants are claiming to be the founders and creative heads. The label is seemingly engaged in making ethnic and western wear exclusively for men and has launched its Instagram handle, 'so.manofficial,' and Facebook account, as available at <https://www.facebook.com/people/So-Man/61571591738059/>.

36. The Defendants have also launched their website, as available at



<https://somanstore.com/>. As of 07.08.2025, the Plaintiffs learnt that the Defendants have blocked the Plaintiffs from their official Instagram page, i.e.. @so.manofficial, in an effort to maliciously stop the Plaintiffs from viewing the Defendants' promotional contents, which showcase the Infringing Garments.

37. The learned Senior Counsel for the Plaintiffs submitted that the specific silhouettes, cuts, embroidery techniques, and overall presentation, accents and other unique elements reflect the Plaintiffs' distinctive aesthetic. The fashion industry segment in which the Plaintiffs operate is highly niche, where each designer is closely identified by their unique visual language and design and creative sensibility. The Plaintiffs' designer label has, over time, established and built a strong reputation around its signature aesthetic—particularly characterised by tone-on-tone (self-on-self) embroidery, a distinctive neckline cut, a built-in pocket square and most notably, upturned cuffs featuring either a printed or embroidered detail.

38. The learned Senior Counsel for the Plaintiffs submitted that some of the most notable, distinctive and recognizable features of the Plaintiffs' garments include the in-built pocket squares and upturned cuffs embellished with prints or embroidery. These elements were conceived and developed by the Plaintiffs after extensive research, have been continuously refined over time, and have remained an integral part of the Plaintiffs' design language since the inception of the brand in 2014.

39. The learned Senior Counsel for the Plaintiffs submitted that the Infringing Garments infringes upon the elements of the Plaintiffs' Products. The Defendants have also copied the specific colour combination used by the Plaintiffs, showing their intent to infringe the Plaintiffs' works and pass



off their products as originating from the Plaintiffs. The Defendants have further cleverly priced the prices of their garments much lower than the Plaintiffs' original Artistic Works in an attempt to undercut the Plaintiffs' business by offering identically looking products at a cheaper price. A comparison of the Plaintiffs' original Artistic Work and Trade Dress with the Infringing Products is provided below:-

| S.No. | Original Work and Trade Dress of the Plaintiffs | Infringing Work and Trade Dress of the Defendants |
|-------|--|---|
| 1. |  <p data-bbox="563 1402 818 1435">Navy Vertical Aari work Band Gollar kurta shirt with Wideleg pants</p> <ul data-bbox="443 1518 927 1877" style="list-style-type: none"> • A Tone on Tone look with Aari embroidery • The embroidery is a combination of floral and geometric motifs • The embroidery is placed in |  <p data-bbox="1023 1368 1297 1402">Stripe Aari Navy Blue Embroidered Loop Buttoned Kurta Detailed with with Thread work, paired with Ivory Slim fit Pants</p> <p data-bbox="1145 1458 1182 1480">So. Man</p> <ul data-bbox="951 1518 1465 1877" style="list-style-type: none"> • A Tone on Tone look with Aari embroidery • The embroidery is a combination of floral and geometric motifs • The embroidery is placed in |



| | | |
|-----------|--|---|
| | <p>vertical lines on the garment.</p> <ul style="list-style-type: none"> • Fabric loop buttons on the front placket • A V-neck open wide collar • Plain lining on the sleeve cuffs • A navy coloured kurta styled with white pants • The garment design is part of a collection named ‘Vertical Aari’ • The collection was originally launched in Navy, off-White, Powder Pink & Black | <p>vertical lines on the garment.</p> <ul style="list-style-type: none"> • Fabric loop buttons on the front Placket • A V-neck open wide collar identical in construction to the Plaintiffs. • Plain lining on the sleeve cuffs • A navy coloured kurta styled with white pants • The garment design is named ‘Stripe Aari’ • The collection is available in Navy & Powder Pink |
| <p>2.</p> |  |  <p>Dori Off White Front Open Kurta detailed with Gold zari thread work and Paired with Ivory Straight Pants.</p>  |



| | |
|---|---|
| <ul style="list-style-type: none">• A Tone on Tone look with Dori embroidery• The embroidery is placed in vertical lines on the garment.• Front open short kurta shirt with buttons• A V-neck open wide collar• Plain lining on the sleeve cuffs• A powder pink coloured kurta styled with white pants• The garment design is part of a collection named 'Vertical Dori• The collection was originally launched in navy, powder pink, off-white and black. | <ul style="list-style-type: none">• A Tone on Tone look with Dori embroidery• The embroidery is placed in vertical lines on garment.• Front open short kurta shirt with buttons• A V-neck open wide collar• Plain lining on the sleeve cuffs• An off white kurta styled with white Pants• The garment design is part of a collection named 'Dori Front Open Kurta'• The collection has been launched in off-white. |
|---|---|



3.



- An unstructured shirt-jacket in cotton/Irish linen
- Four patch pockets with flaps at the front of the garment with buttons



- An unstructured shirt-jacket in cotton/Irish linen
- Four patch pockets with flaps at the front of the garment with buttons
- A waist tie in the same base



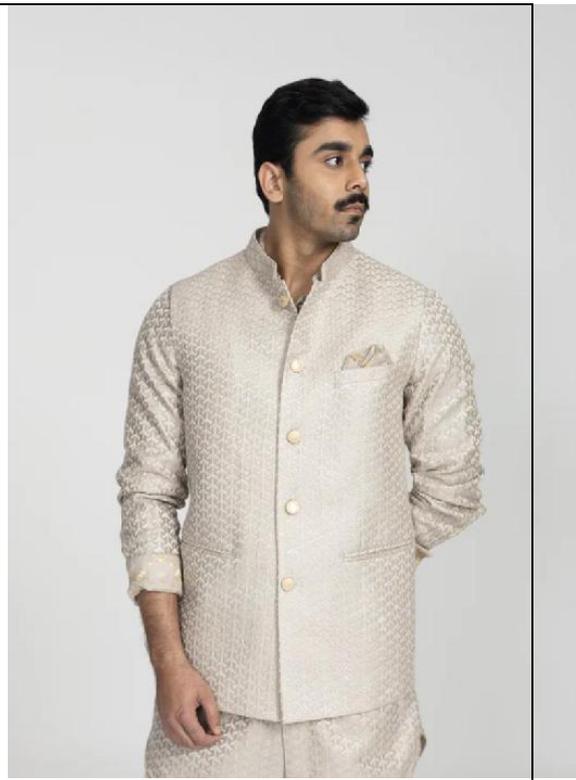
| | |
|---|---|
| <ul style="list-style-type: none">• A waist tie in the same base fabric as the outfit• A piping of Ajrakh as an accent on the sleeves.• Wide upturned cuffs with Ajrakh/Print linings• Ajrakh/Print on the collar lining• Mother of pearl/Metallic Buttons• Collection designed in neutral Colours• The Plaintiffs' named the collection 'The Shacket'. | <ul style="list-style-type: none">• fabric as the outfit• A piping of Ajrakh as an accent on the sleeves.• Wide upturned cuffs with Ajrakh/Print linings• Ajrakh collars attached to the collar• Metallic Buttons• Collection designed in neutral Colours• The Defendants' have launched it under the name of 'The Shacket' and are manufacturing multiple iterations of this design. |
|---|---|



| | | |
|----|--|---|
| 4. |  <ul style="list-style-type: none">• A self on self-tonal embroidery on chanderi silk• A short kurta with high slits• A short mandarin collar with open v-neck and print lining.• Upturned Cuffs with printed linings.• Styled with white pants• Collection has been launched in several colours including an ice grey. |  <ul style="list-style-type: none">• A self on self-tonal embroidery on chanderi silk• A short kurta with high side slits• A short mandarin collar with open v-neck and print lining.• Upturned Cuffs with printed linings.• Styled with white pants• Collection has been launched in an ice grey |
|----|--|---|

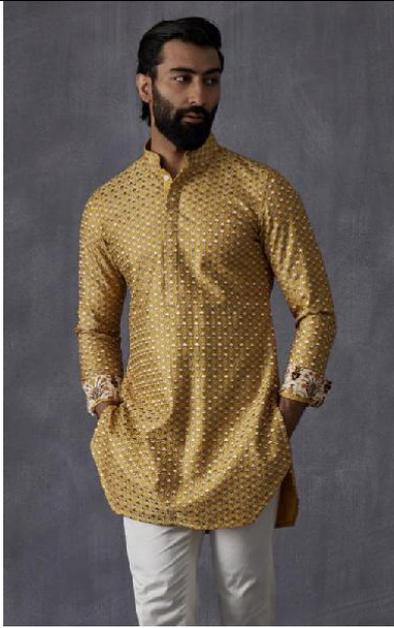


- A tonal Nehru jacket of the same embroidery on the kurta
- An open v-neck collar with a print lining
- 5 metallic buttons on the front of the jacket
- A built-in pocket square matching the cuffs and the inner lining
- Two cut pockets on the front
- Styled with white pants
- Collection has been launched in several colours including an



- A tonal Nehru jacket of the same embroidery on the kurta
- An open v-neck collar with a print lining
- 5 metallic buttons on the front of the jacket
- A built-in pocket square matching the cuffs and the inner lining
- Two cut pockets on the front
- Styled with white pants
- Collection has been launched in an ice grey



| | | |
|----|--|--|
| | ice grey. | |
| 5. |  <ul style="list-style-type: none"> • A self on self- 2 tonal embroidery on chanderi silk • A short kurta with high side slits. • A short mandarin collar with open v-neck and print lining. • Upturned Cuffs with printed linings. • Styled with white pants • Collection was launched in mustard amongst others |  <ul style="list-style-type: none"> • A self on self-2 tonal embroidery on chanderi silk • A short kurta with high side slits • A short mandarin collar with open v-neck and print lining. • Upturned Cuffs with printed linings. • Styled with white pants • Collection is launched in mustard amongst others |



6.



- A self on self-tonal embroidery on chanderi silk
- A short mandarin collar with open v-neck and print lining.
- Upturned Cuffs with printed linings.
- Styled with white pants



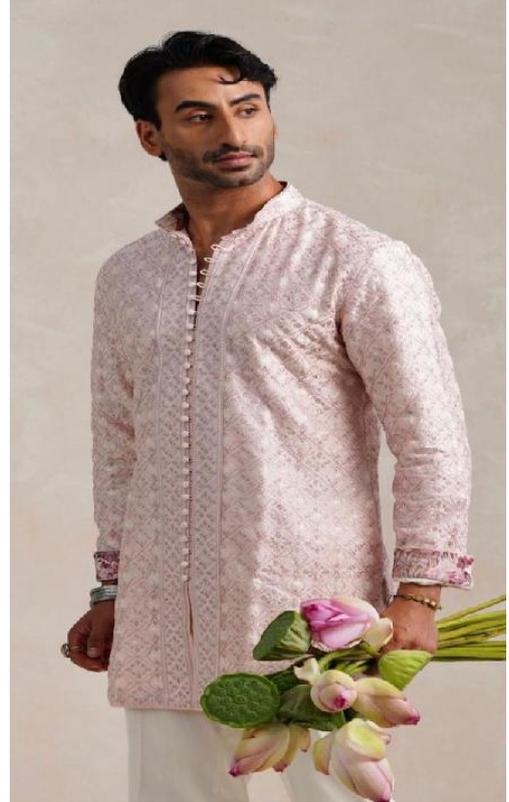
- A self on self-tonal embroidery on chanderi silk
- A short mandarin collar with open v-neck and print lining.
- Upturned Cuffs with printed linings.
- Styled with white pants



7.



- A dual tone embroidery on chanderi silk
- A short kurta with high side slits
- A short mandarin collar with open v-neck and print lining.
- Upturned Cuffs with printed linings.
- Styled with white pants



- A dual tone embroidery on chanderi silk
- A short kurta with high side slits
- A short mandarin collar with open v-neck and print lining.
- Upturned Cuffs with printed linings.
- Styled with white pants



| | | |
|--|---|--|
| | <p>A Detailed Image of the Embroidery</p>  | <p>A Detailed Image of the Embroidery</p>  |
|--|---|--|

40. Having considered the submissions advanced by the learned Counsel for the Plaintiffs, the pleadings and the documents on record, a *prima facie* case has been made out on behalf of the Plaintiffs for grant of an *ex-parte ad- interim* injunction. Balance of convenience is in favour of the Plaintiffs and against the Defendants. Irreparable injury would be caused to the Plaintiffs if an *ex-parte ad- interim* injunction is not granted.

41. Accordingly, till the next date of hearing, it is directed that:

- i. The Defendants, their partners, directors, group companies or sister concerns, associates, divisions, licensees, franchisees, agents, distributors and dealers are restrained from manufacturing, marketing, distributing, selling, using, advertising, marketing, offering for sale, or in any manner dealing in any garment or product, including but not limited to the Defendants' collection 'Stripe Aari Loop Button Kurta', and its variations therein under the label/brand 'So.Man' or any other label that they may establish thereafter, that infringe the Copyrights of



the Plaintiffs' in their original Artistic Works: The Vertical Aari, including various elements, and the representation of which is provided below:



- ii. The Defendants, their partners, directors, group companies or sister concerns, associates, divisions, licensees, franchisees, agents, distributors and dealers are restrained from manufacturing, marketing, distributing, selling, using, advertising, marketing, offering for sale or in any manner dealing in any garment or product, including but not limited to the Defendants' collection 'Dori Front Open Kurta' and its variations therein under the label/brand 'So.Man' or any other label that they may establish thereafter, that infringe the Copyrights of the Plaintiffs' in their original Artistic Works: The Vertical Dori



including its various elements and the representation of which is provided below:



- iii. The Defendants, their partners, directors, group companies or sister concerns, associates, divisions, licensees, franchisees, agents, distributors and dealers are restrained from manufacturing, marketing, distributing, selling, using, advertising, marketing, offering for sale or in any manner dealing in any garment or product, including but not limited to the Defendants' collection of 'Shackets' and its variations therein under the label/brand 'So.Man' or any other label that they may establish thereafter, that infringe the Copyrights of the Plaintiffs'



in their original Artistic Works: The Shacket, including various elements and the representation of which is provided below:



- iv. The Defendants, their partners, directors, group companies or sister concerns, associates, divisions, licensees, franchisees, agents, distributors and dealers are restrained from manufacturing, marketing, distributing, selling, using, marketing and/or offering for sale any garment or product bearing the Plaintiffs' Trade Dress, get-up, overall look and feel, embroidery work, silhouettes, accents, linings, colour scheme, placement of motifs, layout, arrangement and/or any other features identical or deceptively similar to the Plaintiffs' Trade Dress, and the representations of which are provided below, so as to pass off



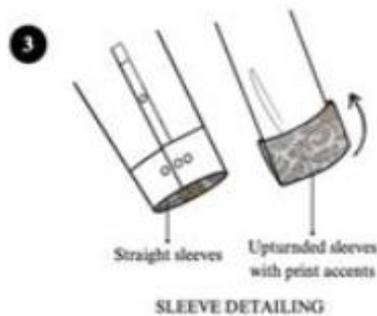
their goods as those of the Plaintiffs. The representations of the same are provided below:



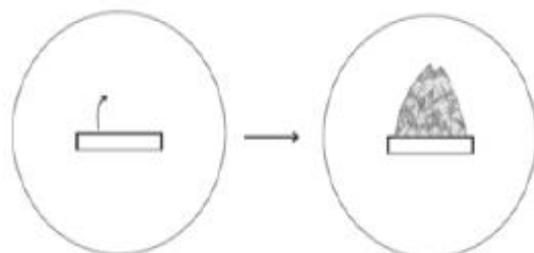
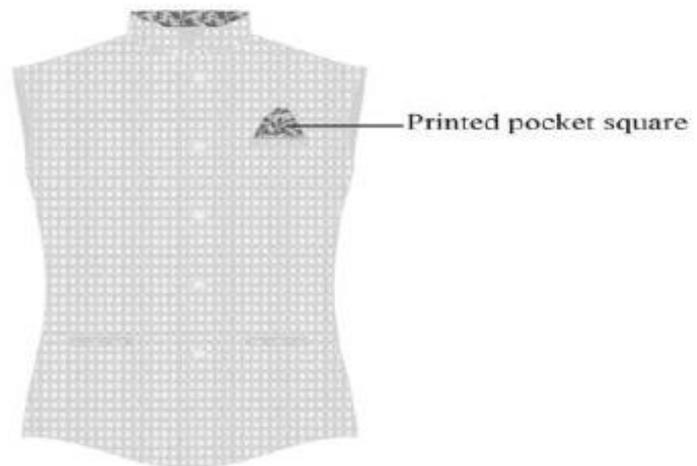
- v. The Defendants, their partners, directors, group companies or sister concerns, associates, divisions, licensees, franchisees, agents, distributors and dealers are restrained from manufacturing, marketing,



distributing, selling, using, marketing and/ or offering for sale any garment or product that includes elements identical/ deceptively similar to the Plaintiffs' works and specifically include the in-built pocket squares, the up-turned cuffs with the print embellishments the representative of which is provided below:



(4)



Built-in pocket square
(inside pocket)

Built-in pocket square
(pulled out)



- vi. The Defendants, their partners, directors, group companies or sister concerns, associates, divisions, licensees, franchisees, agents, distributors and dealers are directed to cease all manufacturing, promotions, advertisements, or sales of Infringing Garments or otherwise dealing in Infringing Garments and to remove all such infringing content from public domains including websites, social media, and look books including the Defendants' own social media platforms: <https://www.instagram.com/so.manofficial/?hl=en>
<https://www.facebook.com/people/So-Man/61571591738059/>,
<https://in.pinterest.com/somanstore/>, and
<https://www.youtube.com/@so.manofficial>, and website / domain name <https://somanstore.com/> as well as any other third party store/website.
- vii. The Defendants, their partners, directors, group companies or sister concerns, associates, divisions, licensees, franchisees, agents, distributors and dealers are restrained from using, accessing, reproducing, soliciting, or misappropriating the Plaintiffs' proprietary Client Database or Customer Data, and/or from contacting, soliciting, or poaching the Plaintiffs' clients;
42. Let the Reply to the present Application be filed within four weeks after service of Notice. Rejoinder thereto, if any, be filed before the next date of hearing.
43. List before this Court on 17.12.2025.

IA No.21336/2025 (Appointment of Local Commissioner)

44. The present Application has been filed by the Plaintiffs under Order



XXVI Rule 9 read with Order XXXIX Rule 7 of the CPC, seeking appointment of a Local Commissioner. The Court has considered the merits of the Plaintiffs' case and has granted an *ex-parte ad-interim* injunction as recorded above in I.A. 21335/ 2025 under Order XXXIX Rule 1 & 2 of the CPC.

45. Accordingly, in order to ensure that the injunction is fully complied with, it is deemed appropriate to appoint Local Commissioner to visit the Defendants' premises at the following address:

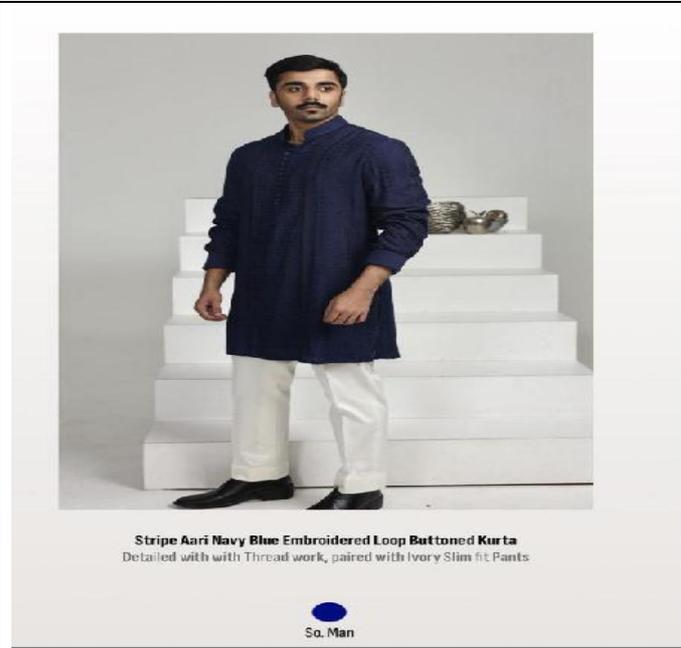
| Sr. No. | Particulars | Name of Local Commissioner |
|----------------|--|---|
| 1. | A-95, 2nd Floor, Sector 52, Noida, Uttar Pradesh, India - 201301 | Mr. Fardeen Khan, Advocate Mobile No. [+91 9717296704] |

46. The mandate of the Local Commissioner is as under:

i) The Local Commissioner shall visit the premises of the Defendants as per the above table, to inspect and seize the Infringing Garments, either in fully or semi-manufactured condition., clothing material, textile prints, catalogues, lookbooks, in-built pocket squares, up-turned cuffs with the print embellishments, infringing embroidery work, silhouettes, accents, linings, motifs and the Plaintiffs' Confidential Client database. The details of the Infringing Garments are reproduced hereunder:



Infringing Work and Trade Dress of the Defendants



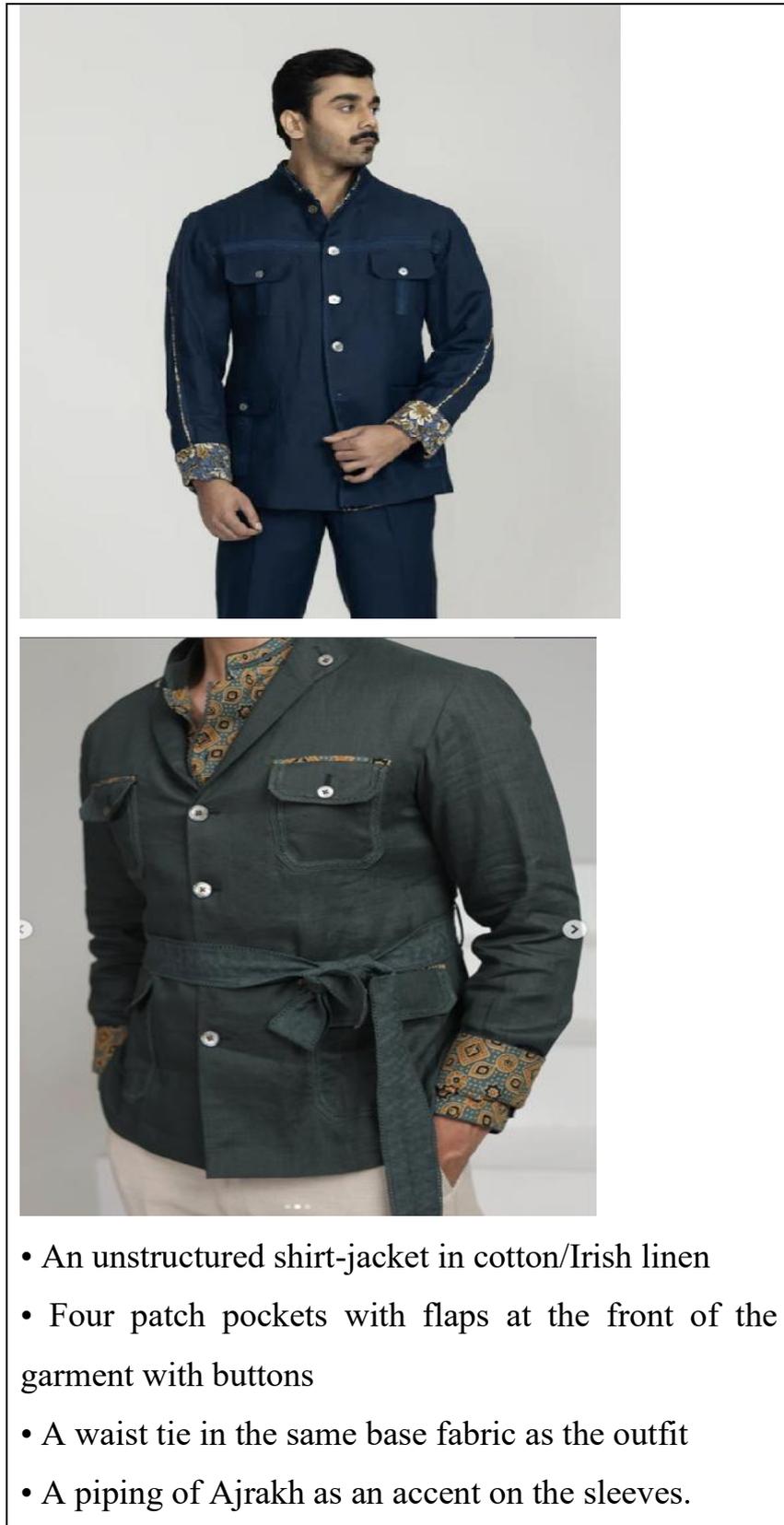
- A Tone on Tone look with Aari embroidery
- The embroidery is a combination of floral and geometric motifs
- The embroidery is placed in vertical lines on the garment.
- Fabric loop buttons on the front Placket
- A V-neck open wide collar identical in construction to the Plaintiffs.
- Plain lining on the sleeve cuffs
- A navy coloured kurta styled with white pants
- The garment design is named 'Stripe Aari'
- The collection is available in Navy & Powder Pink



Dori Off White Front Open Kurta
detailed with Gold zari thread work and Paired with Ivory Straight Pants.


So. Man

- A Tone on Tone look with Dori embroidery
- The embroidery is placed in vertical lines on garment.
- Front open short kurta shirt with buttons
- A V-neck open wide collar
- Plain lining on the sleeve cuffs
- An off white kurta styled with white Pants
- The garment design is part of a collection named ‘Dori Front Open Kurta’
- The collection has been launched in off-white.





- Wide upturned cuffs with Ajrakh/Print linings
- Ajrakh collars attached to the collar
- Metallic Buttons
- Collection designed in neutral Colours
- The Defendants' have launched it under the name of 'The Shacket' and are manufacturing multiple iterations of this design.



- A self on self-tonal embroidery on chanderi silk
- A short kurta with high side slits
- A short mandarin collar with open v-neck and print lining.
- Upturned Cuffs with printed linings.
- Styled with white pants



- Collection has been launched in an ice grey



- A tonal Nehru jacket of the same embroidery on the kurta
- An open v-neck collar with a print lining
- 5 metallic buttons on the front of the jacket
- A built-in pocket square matching the cuffs and the inner lining
- Two cut pockets on the front
- Styled with white pants
- Collection has been launched in an ice grey



- A self on self-2 tonal embroidery on chanderi silk
- A short kurta with high side slits
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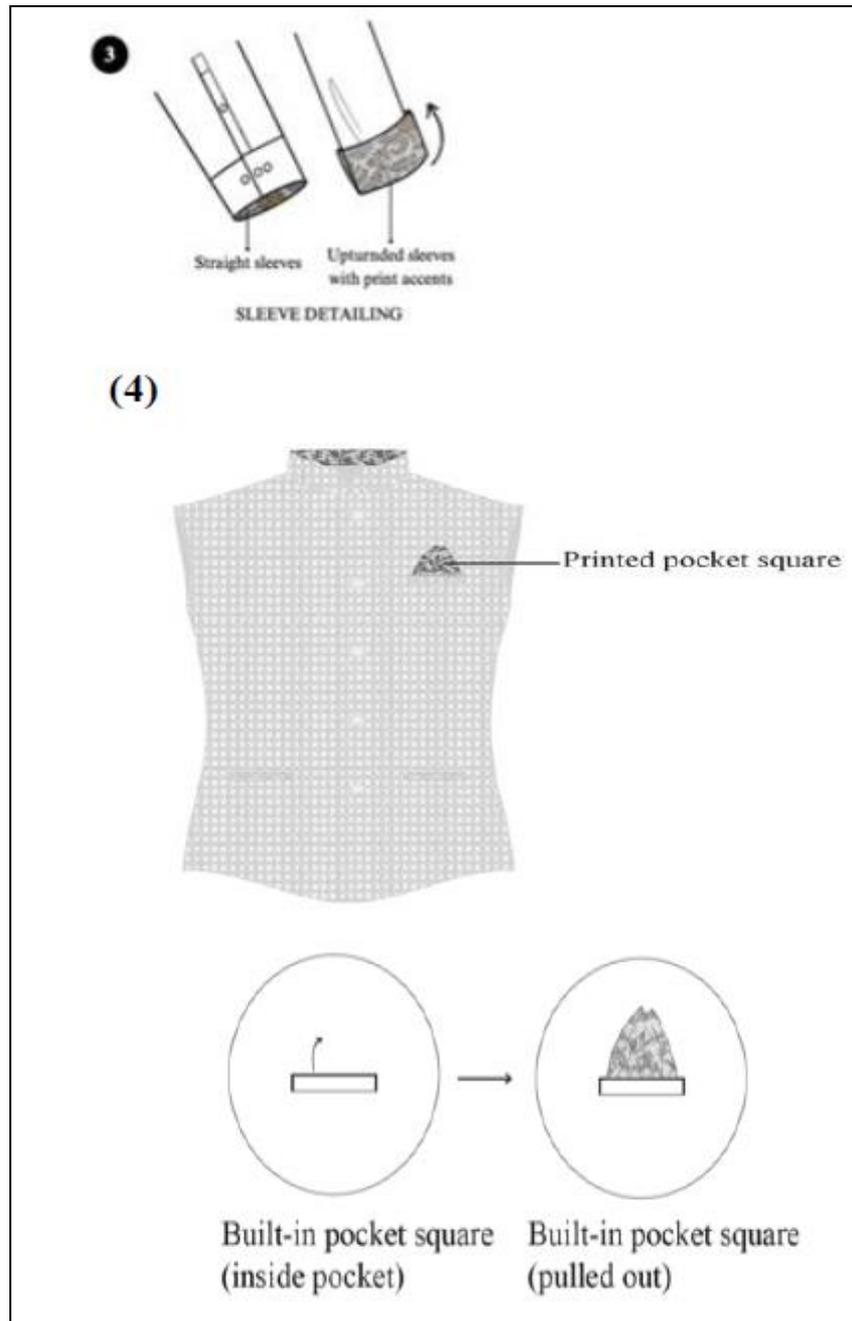


- A self on self-tonal embroidery on chanderi silk
- A short mandarin collar with open v-neck and print lining.
- Upturned Cuffs with printed linings.
- Styled with white pants



- A dual tone embroidery on chanderi silk
- A short kurta with high side slits
- A short mandarin collar with open v-neck and print lining.
- Upturned Cuffs with printed linings.
- Styled with white pants

In-built pocket squares, up-turned cuffs with the print embellishments,



ii) If knowledge is acquired of any other premises than the aforesaid premises, where the Infringing Garments could be stored, the Local Commissioner is free to record the same and then visit the other premises and conduct a seizure there as well;



- iii) The Local Commissioner shall also inspect and seize any product materials including pamphlets, brochures, stickers, packaging materials, dyes or blocks used for preparing the manufacturing materials, display boards, sign boards, advertising material, dies or blocks, unfinished, packed, unpacked Infringing Garments or any other documents, wrapper etc. so that it can be ensured that no fresh manufacturing of the Infringing Garments can take place;
- iv) The Local Commissioner shall also obtain the details as to since when Infringing Garments are being dealt with by the Defendants and obtain copies of the accounts if the same is found to be sold in market;
- v) The Local Commissioner shall obtain accounts including ledgers, stock registers, invoice books, receipt books, cash books, purchase and sale records and any other books of record or commercial transactions kept at the premises of the Defendants and take photocopy and / or record of all such transactions that pertain to Infringing Garments if any. The Defendants shall cooperate and give passwords to the computers and the files containing the accounts, and the Plaintiffs' Confidential Client Database if the same is stored on the computer or a specific software;
- vi) After preparation of the inventory, the Infringing Garments including packaging materials, advertising, promotional materials, pamphlets, brochures, boxes, videos, hoardings, banners, signage, cartons, clothing material, textile prints, catalogues, lookbooks, infringing in-built pocket squares, up-turned cuffs with the print embellishments infringing embroidery work, silhouettes, accents,



linings, motifs and other material and packaging bearing the Plaintiffs' Copyright, Trade Dress or Artistic Work shall be released to the Defendants on *superdari*. The monetary value of the stock shall also be ascertained;

vii) The Local Commissioner is also permitted to break open the locks, with police help, if access to the premises where the Infringing Garments have been stocked / manufactured, is denied to the Commissioner;

viii) Upon being requested, the concerned Station House Officer shall render necessary cooperation for execution of the Commission, as per this order;

ix) The Local Commissioner is permitted to take photographs and videography of the proceedings of the Commission, if it is deemed appropriate. Two representatives of the Plaintiffs, which would include a lawyer, are permitted to accompany the Local Commissioner;

x) The Local Commissioner, while executing the Commission, shall ensure that there is no disruption to the business of the Defendants, except for the purposes of the execution of the Commission. The Commission shall be executed in a peaceful manner.

47. A copy of this Order shall be provided to the Local Commissioner and the same will be served upon Defendant No. 1 by the Local Commissioner at the time of execution of the Commission.

48. The fees of the Local Commissioner is fixed at ₹1,50,000/- (Rupees One Lakh and Fifty Thousand only) excluding out of pocket expenses,



travel, lodging, etc. All the aforesaid expenses shall be borne by the Plaintiffs and paid in advance to the Local Commissioner named hereinabove.

49. The Commission shall be executed on 04.09.2025, and the report of the Local Commissioner shall be filed within a period of two weeks thereafter.

50. Compliance of Order XXXIX Rule 3 of CPC shall be done within two weeks after the execution of the Commission.

51. It is directed that this Order shall be uploaded on the Court's website after the execution of the Commission is completed, to enable effective execution thereof.

52. List before this Court on 17.12.2025.

53. Order *dasti* under the signature of Court Master.

TEJAS KARIA, J

AUGUST 29, 2025

'gsr'